

**IN THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”**

CP (IB) No.80/Chd/Hry/2018

Under Section 9 of IBC, 2016

In the matter of:

M/s Paper Creations
E-104, Sector-7, Noida-201301

...Petitioner

Vs.

Jai Laxmi Lighting Industries (P) Ltd.
Having its registered office at
89-90-91, New DLF Industrial Area,
Faridabad -121008, Haryana

...Respondent

Order delivered on : 10.04.2018

**Coram: Hon'ble Mr.Justice R.P.Nagrath, Member (Judicial)
Hon'ble Mr.Pradeep R.Sethi, Member (Technical)**

For the Petitioner : Mr. Ranjit Khatri, Advocate

Per: R.P.Nagrath, Member (J)

ORDER

After arguing for some time, learned counsel for petitioner seeks and is permitted to withdraw the instant petition as the demand notice as prescribed in Rule 5 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 has not been sent before filing of this petition, with liberty to file fresh petition on the same cause of action.

Petition dismissed as withdrawn with liberty aforesaid.

Sd/-

(Pradeep R.Sethi)
Member (Technical)

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

April 10, 2018
subbu